

State	No. of Tractors	No. of Pumpsets
Nagaland	7	..
Orissa	1,800	9,100
Punjab	81,200	2,68,000
Rajasthan	24,800	58,000
Sikkim
Tamil Nadu	10,750	1,17,124
Tripura	45	105
Uttar Pradesh	68,150	8,51,000
West Bengal	1,600	86,500
TOTAL STATES	3,21,470	26,97,433
TOTAL U.T.S.	11,950	12,711
TOTAL STATES & U.T.S.	3,33,420	27,04,144

Discernible Trends in Land Ownership

1317. SHRI BHANU PRATAP SINGH: Will the Minister of RURAL RECONSTRUCTION be pleased to state what trends are discernible in land ownership pattern in various States between 1970-71 and the latest survey if any conducted?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): There has been no recent survey of the land ownership pattern.

Construction at Mahanadi Birupa Barrage

1318. SHRI SURENDRA MOHANTY: Will the Minister of IRRIGATION be pleased to state:

(a) whether Government have decided to construct the Mahanadi Birupa Barrage in Cuttack District in Orissa; and

(b) if so, by when the construction work is likely to be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) Yes, Sir.

(b) The preliminary works have recently been started by the Government of Orissa.

Reservation of Technical Posts in Tamil Nadu Agricultural University, Coimbatore

1319. SHRI V. P. MUNUSAMY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the policy of reservation of posts for Scheduled Castes and Scheduled Tribes in respect of Technical Posts has been properly implemented in Tamil Nadu Agricultural University, Coimbatore, ever since its inception.

(b) if so, the details of the posts reserved; and

(c) if the answer to part (a) above be in the negative, the reasons therefor?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (RAO BIRENDRA SINGH): (a) to (c). This question relates to the reservation policy of Tamil Nadu Agricultural University which is a State Institution established by the Act of the Tamil Nadu State Legislature. Since we do not have any detailed information in hand, the University has been requested to supply the necessary information.

Private Buildings Taken on Rent by Government of Pondicherry

1320. **SHRI V. P. MUNUSAMY:** Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the particulars of the private buildings taken on rent by Government of Pondicherry for use of office accommodation and for other purposes and the name and address of each of the owner of the building with the monthly rent paid therefor; and

(b) the details of the buildings owned by the Government of Pondicherry which are used for office as well as for residential purposes?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). The information is being collected and will be laid on the Table of the House.

Shanti Vana

1321 **SHRI PATTIAM RAJAN:** Will the Minister of EDUCATION be pleased to state:

(a) whether Government have declared the site at Shanti Vana a national monument; and

(b) if so what are the details in this regard?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) and (b). Shanti Vana being less than one hundred year old, it cannot be declared as a monument of national importance under the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

Service regulations in IFFCO

1322. **SHRI NAND KISHORE BHATT:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that under the byelaws and other service regulations of IFFCO near-relations of Officers are not employed in the service of the Cooperative and/or posted at the same station;

(b) the number of employees at present working in the Head Office of IFFCO who are blood relations of Officers and are working in the same office;

(c) whether any relaxation in minimum educational or other qualifications was given while recruiting such relations;

(d) whether any special permission has been obtained for the recruitment of these near relations and if not, the reasons therefor; and

(e) the measures the Cooperative Society propose to take to put an end to this malpractice?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (RAO BIRENDRA SINGH): (a) to (e) The Indian Farmers Fertiliser Cooperative Ltd. (IFFCO) is a registered cooperative society. In its management, IFFCO is guided by the Co-operative Societies Act and Rules as enforced in Delhi the bye-laws and the decisions of the Board of Management. Employment of its personnel is regulated by the recruitment and service rules of the organisation. The relevant rules and regulations do not debar employment